

II appointments of longer duration pending finalisation of the draft recruitment rules by the Union Public Service Commission. As such finalisation was delayed, references for regularisation of five appointments were made to the Commission. In other two cases of medical officers appointments were to be made by transfer or promotion and a reference was made to the Ministry of Health. The Administration also made appointments against 82 Class III posts before the revision of their scales of pay. As such revision resulted in the reclassification of these posts as Class II, the Commission has been approached to regularise the appointments.

(b) Does not arise.

Scheduled Castes of Savitri Nagar, Delhi

2339. Shri B. K. Gaikwad: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Scheduled Caste people of Savitri Nagar (Shaikh Sarai) New Delhi are compelled by Government to pay the cost of their housing site at the rate of Rs. 8 per sq. yard;

(b) whether Government are aware that these Scheduled Caste people are residing on the sites for the last several years; and

(c) whether it is a fact that Government policy supports these Scheduled Caste people by giving them housing site free of cost wherever possible?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) No.

(b) Yes.

(c) Delhi Administration has a scheme for providing home sites in certain villages, but Savitri Nagar is not included in the areas to which the scheme extends.

Retrenched Ex-Servicemen

2340. Shri S. M. Banerjee: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that under existing Government Orders discrimination has been made for giving War Service Benefit towards fixation of pay to Ex-servicemen absorbed in Clerical Posts (Civil) in 'Permanent' and 'Temporary' capacity;

(b) if so, what is the reason for such discrimination; and

(c) whether Government are reconsidering the issue for removing such discrimination in the cases of retrenched Ex-servicemen appointed in Clerical Posts (Civil) in Temporary capacity, who are not benefited towards fixation of pay due to their war service under existing Government Orders?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) War service candidates absorbed in civil posts against permanent vacancies, specifically reserved for them, and those appointed to civil posts on a temporary basis form two different categories of Government employees, whose fixation of pay is governed by different sets of orders. The question of any discrimination does not, therefore, arise.

(b) and (c). Do not arise.

Depressed Classes League, Orissa

2341. Shri Kumbhar: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2436 on the 9th September, 1960 and state:

(a) whether Audit and Progress Reports since 1953-54 and so far from the Depressed Classes League and other honorary official organisations in Orissa State have been received by his Ministry; and

(b) if not, the reason therefor?